

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATIO No.83 of 2025 (SZ)

IN THE MATTER OF:

Smt. Kondu Ramadevi,

...Applicant

-VS-

STATE OF ANDHRA PRADESH
Rep. by its chief secretary and others

... Respondents

COUNTER FILED BY THE SECOND RESPONDENT
DEPARTMENT OF MINES AND GEOLOGY ADHRA PRADESH

Date: 11.12.2025



**M/S. K. RAVINDRANATH
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777
E-mail : ravindranath.kilari@gmail.com**

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATIO No.83 of 2025 (SZ)

IN THE MATTER OF:

Smt. Kondu Ramadevi,

...Applicant

-VS-

STATE OF ANDHRA PRADESH

Rep. by its chief secretary and others

...Respondents

S.No.	Particulars	Page Nos.
1.	Counter Affidavit filed by the 2nd Respondent Department of Mines and Geology Andhra Pradesh	1 - 3
2.	Annexure - 1 District Mines and Geology Officer Report	4 - 8
3.	Annexure - 2 Tahsildar Report	9 - 11
4.	Annexure - 3	12 - 14

DATE: 01.12.2025

K. Ravindranath

K.RAVINDRANATH
STANDING COUSNEL FOR GOVERNMENT OF A.P.
ANDHRA PRADESH POLLUTION CONTROL BOARD

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 83 of 2025 (SZ)**

Smt. Kondu Ramadevi, ... Applicant
W/o Nani Babu, D no.2-146,
Ramalayam Street, Venkatarajapuram Tenugupudi,
Purushothapantam, Sitanagaram,
East Godavari District, A.P-533287,
Mobile No.9985879966.

Versus

State of Andhra Pradesh
Rep. by its Chief Secretary & Others
Velagpudi, Gunturu District, Andhra Pradesh ... Respondents

COUNTER AFFIDAVIT

I, Gopathoti PapaRao , S/o Daveedu, aged 57 years, working as the District Mines & Geology Officer, Eluru, being duly authorized under Memo No.11579611/D5/2025, dated 08-12-2025 by the Director of Mines and Geology, Ibrahimpatnam in connection with the Government Memo No.3048653/M.III/2025, Indu & Com Dept, dt:26.11.2025 do hereby solemnly affirm and state as follows.

This Counter is filed as directed by the Government to place the correct factual position before this Hon'ble Tribunal and to avoid legal complications arising from the allegations made in O.A. No. 83 of 2025. The allegations made by the Applicant are denied except those expressly admitted herein. The claims of "illegal mining" in the Applicant's land are factually incorrect and contradicted by official inspection reports, revenue records, environmental clearances and statutory permissions available on file.

The Applicant alleges that mining is taking place in her adjacent land in Sy.No.953/3 of Parimpudi-2 Village. This allegation is false. The Tahsildar, Koyyalagudem, after enquiry and inspection, submitted a detailed report dated 11-03-2024 stating clearly that the Applicant owns Ac.1.11 cents in Sy.No.953/3, that the land is vacant, uncultivated for more than two years and covered with bushes, and that the said land is **not adjacent to the mining area**. The report further confirms that **no mining or quarrying activity exists in Sy.No.953/3**, and that the mining of Ordinary Earth, Ballast and Road Metal is being carried out by M/s Bekem Infra Projects Pvt Ltd only in approved survey numbers such as 938, 939, 941, 942, 944, 955 etc., all of which are separate from the Applicant's land .

Further, in compliance with the directions of the Collector & District Magistrate, Eluru, a field inspection was conducted by the District Mines & Geology Officer along with technical staff on 20-02-2024. The Inspection report records that the Applicant's land in Sy.No.953/3 is situated more than 110-120 meters away from the crusher unit and quarry lease area of M/s Bekem Infra Projects Pvt Ltd. In

this connection It is submitted that the allegation of blasting-related impact on the Applicant's land is untenable in view of the safety standards prescribed by competent authorities. Under Regulation 164 of the Directorate General of Mines Safety (DGMS), Metalliferous Mines Regulations, blasting must be carried out with requisite precautions to ensure that noise, vibration and **fly-rock remain within permissible safe limits.**

DGMS vibration norms prescribe a **Peak Particle Velocity (PPV) limit of 5 mm/sec** for structures or lands not belonging to the mine lease holder. Scientifically, the PPV reduces exponentially with distance, and DGMS technical circulars affirm that for controlled blasting in small to medium quarry operations, **vibration becomes negligible beyond 100 metres** It is categorically stated that the Applicant's land is not under cultivation and that there is no possibility of the quarry operations affecting the said land. The site photographs forming part of the report show the land to be barren and covered with bushes, confirming the absence of any mining activity therein .

The allegation that the mining agency is operating without permissions is also incorrect. The mining being carried out by M/s Bekem Infra Projects Pvt Ltd is supported by valid statutory approvals. Environmental Clearance (EC) has been granted by the State Environmental Impact Assessment Authority, Andhra Pradesh, for an extent of 2.29 hectares for extraction of Ordinary Earth, Ballast and Road Metal, valid for a period of ten years. This EC contains detailed conditions relating to air, water, noise, soil, solid waste management, buffer zones and environmental safeguards, all of which are binding on the project proponent. The EC order dated 18-03-2022 clearly establishes that the activity is lawful and regulated .

In addition, the Andhra Pradesh Pollution Control Board has issued Consent for Establishment (CFE) and Consent for Operation (CFO) for the mining project. The CFO Order No. 4163/APPCB/ZO-VSP/ELR/CFO/2022 dated 25-04-2022 authorizes the mining operations, subject to compliance with emission norms, dust suppression measures, ambient air quality standards, water sprinkling, greenbelt development, and noise control conditions. The APPCB inspection reports accompanying the consents confirm that mining is confined to the approved lease areas only and that the project holds all necessary permissions .

The allegation that mining operations have caused damage to the Applicant's agricultural land is also unfounded. Both the Tahsildar's report and the DMG Inspection Report record that the land has **not been cultivated for the last two years** due to water problems and is lying fallow. The claim that mining activities prevented cultivation is therefore incorrect and not supported by any evidence on

record. On the contrary, official records indicate that the Applicant's land is located at a safe distance and is not impacted by quarrying operations .

The allegation that authorities remained inactive is also denied. Upon receiving the Applicant's complaint, the revenue and mining authorities conducted detailed field inspections, recorded statements from adjacent landowners, verified boundaries using village maps and adangals, and placed factual reports before the District Collector. These reports uniformly confirm that the complaint is not substantiated and that no mining has taken place in Sy.No.953/3. The Department acted promptly and in accordance with law, and there is no omission on the part of the authorities in addressing the Applicant's grievance.

The Applicant appears to rely on photographs and assumptions not supported by any official verification. The official maps, adangal records and field sketches included in the MRO report clearly depict the separation between Sy.No.953/3 (Applicant's land) and the approved quarry survey numbers. The combined village sketch enclosed with the MRO report shows the location of the Applicant's land distinctly outside the mining zone .

All available statutory, revenue and inspection documents therefore establish that the mining operations are lawful, confined to permitted survey numbers, and not encroaching upon or affecting the Applicant's land. The Applicant's allegations are generalised, unsubstantiated, and contrary to the findings of the competent authorities.

In view of the above facts and circumstances, it is respectfully submitted that the Original Application is devoid of merit and liable to be dismissed. No illegal mining exists in Sy.No.953/3, and the Department has acted strictly in accordance with law. It is therefore prayed that this Hon'ble Tribunal may dismiss the Application and pass such other orders as deemed fit in the interests of justice.

VERIFICATION

I, Gopathoti Papa Rao, verify that the contents of this counter affidavit are true to the best of my knowledge and belief.

Place:Eluru
Date:11/12/2025


Deponent
District Mines & Geology Officer,
Eluru District, Eluru.

ANNEXURE-1
DISTRICT MINES AND GEOLOGY OFFICER REPORT
PAGES 1 to 5

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From

Sri B.Ravi Kumar, M.Sc.,
District Mines and Geology Officer,
Eluru District

To

The Collector & District Magistrate,
Eluru District,
Eluru.

Lr No.42/Vg/2023, Dt:26.02.2024

Sir,

Sub: Mines and Minerals - Office of the District Mines and Geology Officer, Eluru - Action on Mining and Crushers at Atchutapuram Village, Koyyalagudem Mandal, Eluru District - Inspection Report Submitted - Regarding.

Ref: Lr No. Nil, Dt:17.02.2024 of Smt Kondu Ramadevi W/o Nani Babu, Resident of 2-146, Ramalayam St, Near School, Purushottapatnam, East Godavari District endorsement given by the Collector & District Magistrate, Eluru District addressed to this office with a direction to inspect the location and submit remarks received in this office on 19.02.2024.

I invite kind attention to the subject and reference cited and submit that Smt Kondu Ramadevi represented to the District Collector & Magistrate, Eluru District regarding action on Mining and Crushers at Atchutapuram Village, Koyyalagudem Mandal, Eluru District. The same was endorsed by the District Collector with a direction to inspect the location and submit remarks vide in the reference cited.

As per the instructions of the Collector & District Magistrate, Eluru I have inspected along with Technical Assistant of this office on the complaint filed by Smt Kondu Rama Devi, I have proceeded to inspect complaint filed area in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal, Eluru District on 20.02.2024.

In this connection, the inspection report is submitted here with for favour of information.

Yours faithfully,

Encl: Inspection Report &
Enclosures as above.


District Mines and Geology Officer,
Eluru District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

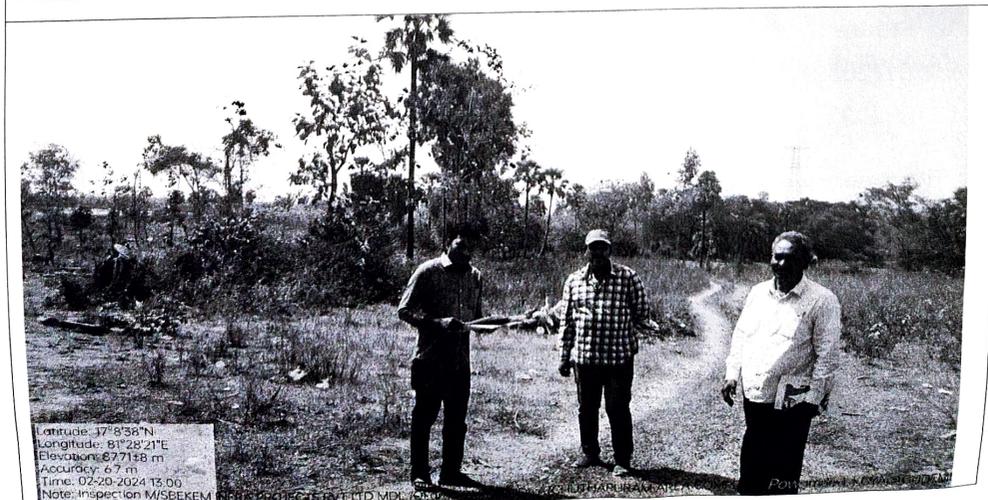
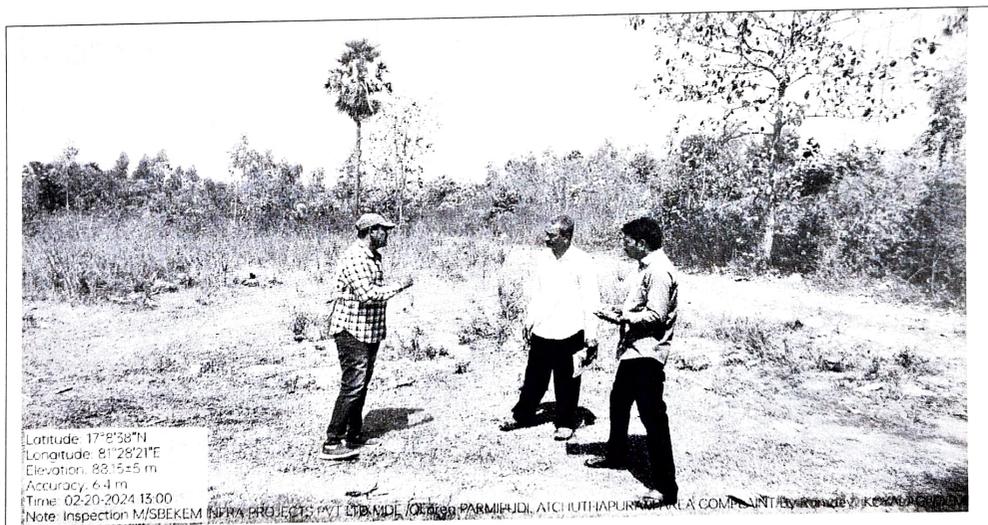
SUBMISSION OF INSPECTION REPORT TO THE COLLECTOR & DISTRICT MAGISTRATE, ELURU

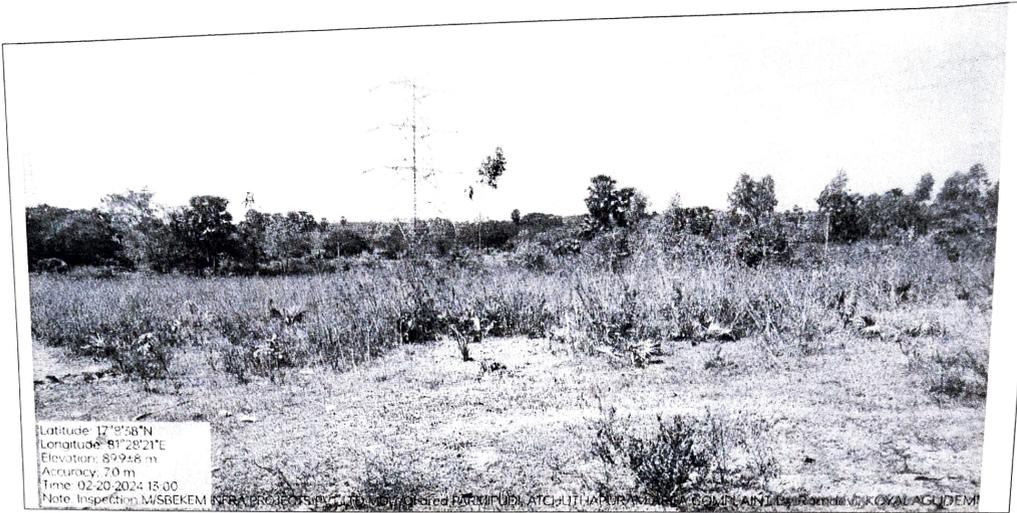
As per the instructions of the Collector & District Magistrate, Eluru instructed to inspect the area and submit remarks on the complaint filed by Smt Kondu Rama Devi, I have proceeded to inspect complaint filed area in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal, Eluru District along with this office Technical Assistant on 20.02.2024.

During the time of inspection the observations are as follows :

- 1) At the time of inspection the area of Smt Kondu Rama Devi in Sy.No.953/3 of Atchutapuram Village, Koyyalagudem Mandal, Eluru District is not under cultivation of any crops and the land is vacant and covered with bushes.
- 2) The complaint area is situated west side of the crusher unit held by M/s Bekem Infra Projects Ltd., at a distance about more than 120 mts.
- 3) The complaint area is situated East side of the Quarry Lease held by M/s Bekem Infra Projects Pvt Ltd., at a distance more than above 110 mts.

PHOTO GRAPHS OF THE COMPLAINT AREA IN SY.NO.953/3 IN ATCHUTAPURAM VILLAGE, KOYLAGUDEM MANDAL, ELURU DISTRICT





Further, it is submitted that we have enquired the adjacent land owner i.e. Smt. Chinna Ganga W/o David Raju given statement that she has a land adjacent to the land pertaining to the petitioner i.e. Smt Kondu Rama Devi. Further Smt Chinna Ganga informed that Smt Kondu Rama Devi has not been cultivated for last two (2) years due to water problem.

I) Land in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal adjacent to the Quarry Lease held by M/s Bekem Infra Projects Pvt Ltd in Sy.No.944 of Parimipudi Village, Koyyalagudem Mandal.

Further, it is submitted that the Tahsildar, Koyyalagudem vide Rc.No. 368/2021/A, dt.04.12.2021 has informed that the land is not fit for cultivation and the neighbor farmers also given statement that there is no objection for grant of quarry lease in this area i.e. Sy.No.944 of Parimipudi Village, Koyyalagudem Mandal, Eluru District. Finally, the Tahsildar, issued No Objection Certificate for grant of quarry leases in Sy.No.944 of Parimipudi Village, Koyyalgudem Mandal, Eluru District in favour of M/s BEKEM Infra Projects Ltd.

The State Level Environmental Impact Assessment Authority (SEIAA), Andhra Pradesh issued Environmental Clearance vide Order No.SEIAA/AP/WG/MIN/01/2022/3912/177.90/174.53, Dt. 18.03.2022 validity 10 years valid upto upto 17.03.2032.

The Andhra Pradesh Pollution Control Board, Zonal Office, Visakhapatnam has issued Consent For Operation vide No.4163/APPCB/ ZOVS/ELR/CFO/2022, Dt.25.04.2022. Further, issued renewal Consent For Operation vide No.4163/APPCB/ZO-VSP/ELR/CTO/2023, dt.01.04.2023 and valid upto 31.03.2025.

Basing on the NOC issued by the Revenue Authorities and statutory clearance issued by the concerned authorities, the lease was granted by the Dy. Director of Mines and Geology, Eluru vide Proc.No. 2820/Q2/2021, dated :04.05.2022 and the same was executed by the then Asst. Director of Mines and Geology, Eluru vide Procs.No.2820/Q2/2021, dt.11.05.2022 executed the lease for a period of 10 years and valid upto 10.05.2032.

Further, it is submitted that as per the agreement issued by the NHAI, M/s BEKEM Infra Projects Pvt was awarded vide NHAI/Tech/AP/Khm-Dvr/Pkg-V/2018-10/E-25097-1058 & 1059, dated : 15.09.2021 for the work of "For construction of 4 lane Access controlled New Greenfield Highway section of NH-365BG (Khammam, Devarapalli) length of 27.428KM and 29.462 KM from Recherla to Guravaygudem (V) & Guravaygudem (V) to Devarapalli (V) Design Ch. Km from 105.235 to 132.664 & 132+664 KM 162+126 under Inter corridor route under Bharath Pariyojana on Hybrid Annuity mode in the State of Andhra Pradesh (Package-IV & V)".

II) Land in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal adjacent to the Mineral Dealer License held by M/s Bekem Infra Projects Pvt Ltd

M/s Bekem Infra Projects Pvt Ltd, General Manager, Sri K.Mohan Krishna has filed an application for issue of Mineral Dealer License for crushing, storing, selling of Boulders, Building Stone, Road Metal in Sy.No.944/2 of Parimipudi Village, Koyyalagudem Mandal, West Godavari District for a period of 20 years. Accordingly, the then Dy. Director of Mines and Geology, Eluru issued Mineral Dealer License bearing No.MDL0105010033, dt.24.06.2022 in favour of M/s Bekem Infra Projects Pvt Ltd.

The Andhra Pradesh Pollution Control Board, Zonal Office, Visakhapatnam has issued Consent For Operation vide No.4143/APPCB/ ZO-VSP/ELR/CFO/2022, Dt.19.09.2022 in favour of M/s Bekem Infra Projects Pvt Ltd.

III) Land in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal surrounding quarry lease held by Sri K.Venkata Ratnam

Further, it is submitted that the Tahsildar, Koyyalagudem vide Rc.No.431/2011/(DT), dt.18.10.2011 has issued No Objection Certificate for grant of quarry lease over an extent of Ac.6.43 cts in Sy.No.943, 942/2 of Parimipudi Village, Koyyalagudem Mandal for a period of 20 years in favour of Sri Koduri Venkataratnam S/o Dani Raju and Smt Koduri Nagaratnam W/o Venkata Ratnam.

The District Level Environmental Impact Assessment Authority (DEIAA), Eluru (erstwhile West Godavari) District, Andhra Pradesh issued Environmental Clearance vide Order No.DEIAA/AP/500/W.G./2018/EC-18, dt.02.10.2018 validity 10 years valid upto upto 01.10.2028.

The Andhra Pradesh Pollution Control Board, Zonal Office, Visakhapatnam has issued Consent Order for Establishment vide No.3989/APPCB/ZO-VSP/CFE/2018, Dt.09.10.2018 for a period of 7 years i.e. upto 08.10.2025.

Basing on the NOC issued by the Revenue Authorities, Statutory clearances from the concerned authorities, the lease was granted of quarry lease for Colour Granite over an extent of 1.481 Hects in Sy.No.943 of Parimipudi Village, Koyyalagudem Mandal for a period of 20 years in favour of Sri Koduri Venkataratnam by the Director of Mines and Geology, Ibrahimpatnam vide Procs.No.6416/R2-2/2018, dt.03.12.2018.

Further, the then Asst. Director of Mines and Geology, Eluru has issued work order vide Procs.No.500/GQL/2018, dt.23.01.2019 for Colour Granite over an extent of 1.481 Hects in Sy.No.943 of Parimipudi Village, Koyyalagudem Mandal, Eluru (erstwhile West Godavari) District in favour of Sri Koduri Venkataratnam for a period of 20 years i.e. from 23.01.2019 to 22.01.2039.

In view of the above, both the mentioned above quarry leases are obtained statutory clearances i.e. Environmental Clearance from the District Level Environmental Impact Assessment Authority (DEIAA), Eluru (erstwhile West Godavari) District and also obtained CFE & CFO from the Andhra Pradesh Pollution Control Board, Zonal Office, Visakhapatnam to conduct quarry operations.

In this connection, it is submitted that we have instructed both the surrounding lease holders to operate the quarry leases to moderate blasting only. The crusher unit holders are also instructed to sprinkling the water surrounding of the crusher unit area and to take precautions maintaining as per norms of APPCB.

Further submitted that as per observations from the field report, the subject land pertains to Smt Kondu Rama Devi, in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal, Eluru District is not under cultivation with any crop, as per the surrounding land owners, it is still idle land for the last two years and it is situated a distance at about 110 mts to 120 mts from the quarry lease and crushing unit area. Hence, no possibility to affect the subject land i.e. Smt. Kondu Rama Devi in Sy.No.953/3 in Atchutapuram Village, Koyyalagudem Mandal, Eluru District.

This is submitted for favour of information.


Technical Assistant
O/o DM&GO, Eluru


District Mines & Geology Officer,
Eluru.

ANNEXURE-2
TAHSILDAR REPORT

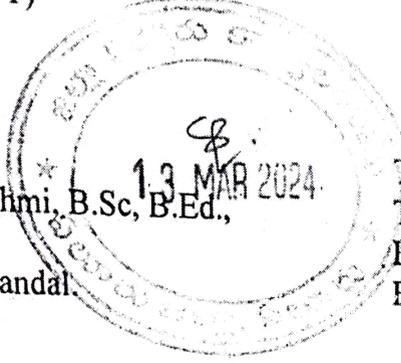
PAGES 1 to 3

RN 531726105 IN

Roc.No.22/2024(DT)

O/o the Tahsildar,
Koyyalagudem,
Dated. 11.03.2024.

From
Smt K.Rajya Lakshmi, B.Sc, B.Ed.,
Tahsildar,
Koyyalagudem Mandal.



To
The Collector & District Magistrate,
Eluru District,
Eluru.

Sir,

Sub: W.P.No.1029/2024 - Eluru District - Jangareddigudem Division - Koyyalagudem Mandal - Parimpudi Village - Smt Kondu Ramadevi W/o Nani Babu, Purushottapatnam Village, East Godavari District - WP disposed on 11.01.2024 - Directions issued - Submission of report - Regarding.

- Ref: 1) W.P.No.1029/2024 filed by Smt Kondu Ramadevi W/o Nani Babu, Purushottapatnam Village, East Godavari District.
2) Instructions of the Government Pleader for Revenue, High Court Buildings, Amaravathi.
3) This office instructions submitted to the Government Pleader for Revenue, High Court Buildings, Amaravathi vide Roc.No.22/2024/DT, dt: 11.01.2024
4) Orders of the Hon'ble High Court of AP Amaravathi in WP No.1029/2024, dt: 11.01.2024

-:O:-

I invite kind attention to the references cited.

I submit that in the reference 4th cited, the Hon'ble High Court of AP Amaravathi has disposed of the WP No.1029/2024 on 11.01.2024 and issued the following directions on the WP filed by Kondu Ramadevi W/o Nani Babu, Purushottapatnam Village, East Godavari District before the Hon'ble High Court of AP Amaravathi.

"The District Collector/2nd respondent is hereby directed to consider and dispose of the petitioner's representation dated 10.12.2023 by enquiring into the same and to pass a reasoned order and communicate the same to the petitioner within a period of eight (08) weeks from the date of receipt of a copy of this order".

In this connection, I submit that Kondu Ramadevi W/o Nani Babu, Purushottapatnam Village, East Godavari District has filed W.P.No.1029/2024 before the Hon'ble High Court with a request to direct the respondents to consider the

representation dated 10.12.2023 addressed to the respondents on 19.12.2023 in relation with the land Ac.1.13 cts.in R.S.No.953/3 of Parimpudi-2 village of Koyyalagudem mandal vide reference 1st cited. The Government Pleader for Revenue has been pleased to issue directions to submit latest instructions vide reference 2nd cited.

In this connection I submit the brief history of case as follows:

I submit that the petitioner is the owner of the land Ac.1.11 Cts. in R.S.No.953/3 of Parimpudi-2 Village Koyyalagudem Mandal and possession in that land. The Bekem Infra Projects Private Limited has been granted Mining and Quarrying Lease for Ordinary Earth, Ballast & Road Metal in R.S.Nos.938, 939, 941, 942, 944, 955 etc., for supply of material to Green Field High (NH-365BG) way passing through this mandal. The land belongs to the petitioner is not adjacent to the said Mining & Quarrying area. There is another survey number R.S.No.954 with an extent Ac.6.41 Cts. and R.s.No.953/3 in Ac.0.16 cts existed in between the land of the petitioner and the survey numbers in which mining is existed.

I further submitted that the said Mining company has obtained permissions vide Proceedings No.200/Q/2022, Dt.09.05.2022 of the Deputy Director, Mines and Geology, Eluru, Proceedings No.2820/Q2/2021, Dt.11.05.2022, Proceedings No.200/Q2/2021, Dt.18.05.2022 of the Asst. Director of Mines and Geology, Eluru granting permissions for Mining and Quarrying of Ordinary Earth, Ballast & Road Metal for a period of 10 years.

I herewith submit the point wise details as follows:

1. I submit that the extent Ac.1.13 Cts. in R.S.No.953/3 is the petition scheduled land which is in possession of the petitioner and she was issued Pattadar Passbook vide IB-Khata No.5226 as per online webland. At present the land is not cultivated and covered with bushes.
2. I submit that M/s Bekem Infra Projects Private Limited has been granted Mining and Quarrying Lease for Ordinary Earth, Ballast & Road Metal in R.S.Nos.938, 939, 941, 942, 944, 955 etc., for supply of material to Green Field High (NH-365BG) way passing through this mandal.
3. I submit that there is another survey number R.S.No.954 with extent Ac.6.41 Cts. and R.s.No.953/3 in Ac.0.16 cts existed in between the land of the petitioner in R.S.No.953/3 and the nearest survey number in which mining is under way is R.S.No.944.
4. I further submit that the said Mining & Quarrying company has been granted all the necessary permissions by the Department of Mines & Geology after enquiry reports submitted from this office along with the contest statements deposed by the adjacent farmers of the said operational sites.

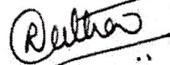
5. The petitioner filed a representation through RAPD, dated 10.12.2023 addressed to the respondent authorities on 19.12.2023, received by this respondent on 22.12.2023. Upon receipt of the representation, the Mandal Revenue Inspector, Koyyalagudem and the Village Revenue Officer, Parimpudi-2 village have conducted enquiry with regard to the issue. The said mining company has been approached and M/s Bekem Infra Projects Private Limited submitted the copies of permissions and land records pertaining to the mining activities.
6. I further submitted that as per the report submitted by the Mandal Revenue Inspector, Koyyalagudem and the Village Revenue Officer, Parimpudi-2, the petition scheduled land is not in a position to be affected by the said mining activities. The petition scheduled land is not adjacent to the said operation site. As per the report submitted by the Village Surveyor, Parimpudi-2, the petition scheduled land is nearly 105 mts. away from the quarrying site. At present the said land is not in cultivation and covered with bushes. It is further submitted that the said land is not in cultivation for a long period as there is no water sources available.

In view of the above circumstance, I submit that the petitioner is the owner of the land Ac.1.13 Cts. in R.S.No.953/3 of Parimpudi-2 Village Koyyalagudem Mandal, at present the land is not cultivated and covered with bushes and the Mining and Quarrying Lease permission has been granted to M/s Bekem Infra Projects Private Limited for Ordinary Earth, Ballast & Road Metal in R.S.Nos.938, 939, 941, 942, 944, 955 etc., of Parimpudi-2 Village Koyyalagudem Mandal by the Department of Mines & Geology Dept., for supply of material to Green Field High (NH-365BG).

I submit herewith the following enquiry records for taking further action in the matter.

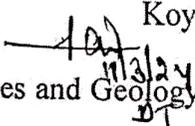
- Encl: 1) Report of Mandal Surveyor, Koyyalagudem
2) Report of MRI, Koyyalagudem
3) Explanatory Sketch
4) Mining and Quarrying Lease permissions orders

Yours faithfully,



Tahsildar,

Koyyalagudem Mandal.



Copy submitted to the Deputy Director of Mines and Geology, Eluru for taking further action in the matter.

Copy submitted to the Revenue Divisional Officer, Jangareddigudem for favour if information

Item No.02:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.83 of 2025 (SZ) &
I.A. No.118 of 2025 (SZ)**

IN THE MATTER OF:

Kondu Ramadevi

...Applicant(s)

Versus

State of Andhra Pradesh,
Represented by its Chief Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 22.09.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Mr. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER

For Applicant(s): Mr. K. Sravan Kumar &
Mr. Abhiram Bannur.

For Respondent(s): Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for R1, R2, R4 & R5.

ORDER

1. The Applicant has filed an interlocutory application [I.A. No.118 of 2025 (SZ)] seeking amendment of the prayer.

2. In the interlocutory application, it is stated that the total loss suffered by the Applicant due to the wrongful acts of the private respondent amounts to Rs.7,50,000/-. The Applicant has also paid the court fees of Rs.7,500/- in accordance with the rules, by way of Demand Draft dated 15.09.2025.

3. Accordingly, the interlocutory application [I.A. No.118 of 2025 (SZ)] is allowed.

4. The Registry is directed to carry out the amendment in the prayer portion.

5. The Applicant is directed to furnish a clean copy of the Original Application incorporating the amendment.

6. Let notice be issued to the respondents through the Tribunal as well as privately.

7. Dr. D. Shanmuganathan, learned counsel representing Mrs. Madhuri Donti Reddy, accepts notice on behalf of Respondent No.1, 2, 4 and 5.

8. Post the matter on **12.12.2025**. In the meantime, the respondents are directed to file their respective replies/reports.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Sudhir Kumar Chaturvedi, EM

**O.A. No.83/2025 (SZ) &
I.A. No.118/2025 (SZ)
22nd September, 2025. Mn.**

